

accommodated in two hostels of the Training Institute in the HEC Colony so that adequate protection could be given to these families. At present about 500 families are still staying in these hostels. These families were provided by the management with free food, milk, fuel, etc., from 25th August, 1967 to 15th October, 1967. Thereafter assistance has been given to these employees by—

- (i) treating the absence of these employees as special casual leave from 22nd August, 1967 to 15th October, 67.
- (ii) paying salaries to these employees during their absence from duty and advancing two months' basic salary.
- (iii) Payment of an *ex-gratia* payment of Rs. 500 in each individual case of loss of life and waiving of recovery of all advances and outstanding amounts due from employees killed in the disturbances, except where advances were made for purchase of motor cars and immovable properties.
- (iv) providing jobs to one dependent member of the family of a deceased employee.

The total expenses incurred by way of relief and rehabilitation to the affected employees and their families amounts to Rs. 5.14 lakhs.

(c) Efforts are being made by the management of the Heavy Engineering Corporation to disperse these Muslim employees to different sectors in the HEC colony. With such dispersal, and various other measures being taken, the Management is making every effort to ensure that the different communities in the colony may live together in harmony.

(d) Three Hindu employees who were affected by the disturbances were given a total sum of Rs. 950/—as salary advance.

M/s. Dodsai (P) Ltd.

1067. SHRI BABURAO PATEL :

SHRI K. LAKKAPPA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the action taken against Dodsai Private Ltd. for contravening Section 293—A of the Companies Act by paying

in excess the sum of Rs. 23105 to the Congress Party in 1967 for the Elections; and

(b) the reasons why definite legal action delayed in spite of the illegal act having committed as far back as in February, 1967 and the assurance given in reply to Starred Question No. 570 on the 20th August, 1968 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The advice of the Ministry of Law has been obtained and is under study.

मैसर्स किलाचन्द देवीचन्द, एण्ड कम्पनी, बम्बई

1068. श्री देवेन सेन : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) बम्बई की मैसर्स किलाचन्द देवी चन्द तथा इससे सम्बद्ध फर्मों की स्वतन्त्रता प्राप्ति के पूर्व कितनी पूंजी थी और इस समय कितनी पूंजी है;

(ख) गत बीस वर्षों में इसके अन्तर्गत कितनी कम्पनियां स्थापित की गयीं; और

(ग) 1947 से 1968 तक इस कम्पनी की पूंजी में कितने प्रतिशत की वृद्धि हुई है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फल्लरद्दीन अली अहमद) : (क) एकाधिकार जांच आयोग द्वारा संग्रह की गई सूचना के अनुसार, मैसर्स किलाचन्द देवीचन्द एण्ड कम्पनी की कुल प्रदत्त पूंजी "किलाचन्द समूह" में सम्मिलित 11 अन्य कम्पनियों सहित, 1963-64 के मध्य 9.3 करोड़ रुपयों की थी। यह आंकड़े 1966-67 में 9.9 करोड़ रुपयों की राशि के हो गये। इन वर्षों से पहले तथा पश्चात् के वर्षों की सूचना उपलब्ध नहीं है।

(ख) एकाधिकार जांच आयोग द्वारा, "किलाचन्द समूह" में सम्मिलित की गई 12 कम्पनियों में से, 7 कम्पनियां, 1949 के पश्चात् स्थापित की गई थीं।